

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date: 10.11.2020

Appeal No. 288 of 2020

Rakesh Bhatia & Anr. ...Appellants

Versus

National Stock Exchange of India Limited ...Respondent

Mr. Kunal Katariya, Advocate with Mr. Ravi Ramaiya, Chartered Accountant and Mr. Sahebrao Buktare, Advocate i/b Shah & Ramaiya Chartered Accountants for Appellants.

Mr. Pradeep Sancheti, Senior Advocate with Mr. Sachin Chandarana, Mr. Rashid Boatwalla, Mr. Rahul Jain and Mr. Pruthvi Dhinoja, Advocates i/b M/s Manilal Kher Ambalal & Co. for the Respondent.

WITH
Appeal No. 305 of 2020

Chirag Vinodrai Varaiya ...Appellant

Versus

National Stock Exchange of India Limited ...Respondent

Mr. Chirag Vinodrai Varaiya, Appellant in Person.

Mr. Pradeep Sancheti, Senior Advocate with Mr. Sachin Chandarana, Mr. Rashid Boatwalla, Mr. Rahul Jain and Mr. Pruthvi Dhinoja, Advocates i/b M/s Manilal Kher Ambalal & Co. for the Respondent.

AND
Appeal No. 325 of 2020

Ms. Chandrika Mahendra Mehta & Ors. ...Appellants

Versus

National Stock Exchange of India Limited
& Ors. ...Respondents

Mr. J. J. Bhatt, Advocate with Ms. Rinku Valanju and Mr. Pratham Masurekar, Advocates for the Appellants.

Mr. Pradeep Sancheti, Senior Advocate with Mr. Sachin Chandarana, Mr. Rashid Boatwalla, Mr. Rahul Jain and Mr. Pruthvi Dhinoja, Advocates i/b M/s Manilal Kher Ambalal & Co. for Respondent No. 1

Mr. Dharam Jumani, Advocate with Mr. Suraj Iyer, Mr. Mihir Nerukar and Mr. Jenil Shah, Advocates i/b Ganesh & Co. for Respondent No. 2

ORDER:

1. We have heard Mr. Kunal Katariya, learned counsel for the appellants and Mr. Pradeep Sancheti, learned senior counsel for the respondent through video conference.

2. After hearing the matter we direct the appellants to file an amendment application bringing on record the order which has been passed by the respondent disposing of their complaint. We further direct the appellants to file an impleadment application to implead Securities and Exchange Board of India ("SEBI") and Anugrah Stock & Broking Pvt. Ltd. Such application shall

be filed within a week from today after serving copies to all the parties. List on November 23, 2020.

3. Parties are directed to take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.

4. The present matters were heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Dr. C.K.G. Nair
Member

Justice M. T. Joshi
Judicial Member